

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
**(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)**  
**Regulations, 2016)**

**FOR THE ATTENTION OF THE STAKEHOLDERS OF NDT TRADE HOUSE PVT LTD**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                                                                           |
|---------|------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Name of corporate debtor                                                           | NDT Trade House Private Limited                                                                                                                                   |
| 2.      | Date of incorporation of corporate debtor                                          | 30.08.2011                                                                                                                                                        |
| 3.      | Authority under which corporate debtor is incorporated /registered                 | Registrar of Companies-Delhi                                                                                                                                      |
| 4.      | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U74900HR2011PTC043769                                                                                                                                             |
| 5.      | Address of the registered office and principal office (if any) of corporate debtor | <b>Regd Address</b> :Plot No. 566, Phase V,<br>Udyog Vihar Gurgaon Haryana-122015<br><b>Work Address</b> : 35 Mitrol Industrial Area,<br>District Palwal, Haryana |
| 6.      | Date of closure of Insolvency Resolution Process                                   | 10.02.2023                                                                                                                                                        |
| 7.      | Liquidation commencement date of corporate debtor                                  | 10.02.2023                                                                                                                                                        |
| 8.      | Name and registration number of the insolvency professional acting as liquidator   | Mr Arun Gajwani<br>IBBI/IPA-002/IP-N00568/2017-18/11724                                                                                                           |
| 9.      | Address and e-mail of the liquidator, as registered with the Board                 | <b>Address</b> : B-572, Sainik Colony, Sector-49,<br>Faridabad Haryana-121001<br><b>E-mail</b> : arungaj572@gmail.com                                             |
| 10.     | Address and e-mail to be used for correspondence with the liquidator               | <b>Correspondence Address</b> : B-572, Sainik<br>Colony, Sector-49, Faridabad Haryana-<br>121001<br><b>E-mail</b> : liq.ndttradehouse@gmail.com                   |
| 11.     | Last date for submission of claims                                                 | 12.03.2023                                                                                                                                                        |

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench has ordered the commencement of liquidation u/s 33 of the IBC, 2016 of the NDT Trade House Private Limited on 10.02.2023. The stakeholders of NDT Trade House Private Limited are hereby called upon to submit their claims with proof on or before 12.03.2023 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case the stakeholder does not submit it's claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under IBBI (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 shall be deemed to be submitted u/s 38.

The claim forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>

**Sd/-**  
**Arun Gajwani**  
**Liquidator in the matter of NDT Trade House Private Limited**  
**REGN: IBBI/IPA-002/IP-N00568/2017-18/11724**  
**Mobile: 9810549696**  
**E-Mail: liq.ndttradehouse@gmail.com**

**Date:11.02.2023**

**Place:Delhi**